

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

**C.P. No.490/2018 in  
O.A. No. 609/2018**

New Delhi, this the 20<sup>th</sup> day of September, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Shanti Bhushan Chand,  
S/o Shri Chandra Bhushan Chand,  
Aged 39 years  
Presently posted as DCWE, CWEE (AF)  
Tuglakabad, MES,  
Air Force Station Tuglakabad,  
New Delhi-110080.

.. Petitioner  
(By Advocate : None)

Versus

1. Shri Sanjay Mitra, IAS  
Defence Secretary  
101-A, South Block,  
New Delhi – 110 011.
2. Lt. Gen. Sanjeev Kumar Srivastava, AVSM  
Engineer-in-Chief,  
HQ Military Engineer Services,  
Kashmir House, Rajaji Marg,  
New Delhi – 110 011.

..Respondents

(By Advocate : Shri Rajeev Kumar with Shri Rohit  
Sehrawat)

**O R D E R (ORAL)**

**Justice L. Narasimha Reddy, Chairman**

The applicant filed O.A. No.609/2018 complaining  
that the respondents are dragging disciplinary

proceedings indefinitely. The O.A. was disposed of on 27.04.2018, directing the respondents to complete the disciplinary proceedings within a period of three months.

2. This Contempt Petition is filed alleging that the respondents did not complete the disciplinary proceedings, as directed by this Tribunal.

3. None for the petitioner. Heard Shri Rajeev Kumar, learned counsel for the respondents.

4. The respondents filed M.A. No.1838/2019, seeking extension of time for implementation. That was allowed on 24.05.2019 by extending the time by two months.

5. Today, it is represented that the matter is at the stage of 2<sup>nd</sup> advice of CVC and that the proceedings will be concluded within three weeks.

6. We, therefore, close the Contempt Petition, by directing that the disciplinary proceedings initiated against the applicant shall be concluded within four weeks. In case the proceedings are not completed, it shall be open to the applicant to file an application for revival of the Contempt Petition. In such an event, serious view

in the matter would be taken and the respondents would be summoned. There shall be no order as to costs.

**(Mohd. Jamshed)**  
**Member (A)**

**(Justice L. Narasimha Reddy)**  
**Chairman**

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